Expenditure incurred on the TA/DA of **Board of Directors of the National** Federation of Industrial Cooperatives Limited

596. SHRI M. KADHARSHA- Will the Minister of INDUSTRY be pleas ed to state:

- (a) what is the amount spent by the National Federation of Industrial Cooperatives Limited on the TA/DA of the members of the Board of -Directors during the last three years;
- (b) whether it is a fact that the Board of Directors have resolved and passed certain rule of TA/DA for themselves which is against the normal financial rules, if so, what are the details thereof; and
- (d) what steps Government propose to take against the Chairman-and members of the Board of Directors in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF **INDUSTRIAL** DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNA-CHALAM): (a) The amount 'spent by the Board of Directors on TA/DA during the last three years is as follows: —

1985-86-Rs. 1.10.801.60 1986-87—Rs. 86,817.00 . 1987-88—Rs. 3,779.00

(b) and (c) The payment of TA/ DA to members of the Board of Directors is governed by the resolution passed in this behalf by the Board from lime, fo time. However, keeping in view the weak financial position, it has been suggested to the Federation that Chairman and other TKrectors should be advised to claim TA/DA from their respective societies.

Expenditure incurred by the authorities of **National Federation of Industrial** Cooperatives Ltd.

597. SHRI M. KADHARSHA- Will the Minister of INDUSTRY be "pleased to state:

- (a) whether it is a fact that Board of Directors of the National Federation of Industrial Cooperatives Limited had decided to organise the first Industrial cooperative Congress in anticipation of the approval of his Ministry;
- (b) whether it is also a fact that the proposal of the Board for the sanction of the special grant of 11.02 lakh for organising the said Congress was turned down by" his Ministry;
- (c) whether it is also a fact that despite the rejection of the proposal, the Chairman an3 Vice Chairman of the Board had been incurring expenditure towards organising, the Congress; and
- (d) if so, the measures taken by Government to recover the amount unauthorisedly spent by the Chairman and-Vice Chairman of the Federation?

THE MINISTER OF STATE IN THE OF INDUSTRIAL DEPARTMENT DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNA-CHALAM).: (a) and (b) In November, 1986, the National Federation of Industrial Cooperatives Limited (NA FIC) sent a proposal for a grant of over Rs. 10 lakhs to organise the first National Congress on Industrial Cooperatives. Though the proposal for special grant-was not agree to, the Federation was advised that if it could raise resources -on its own, there would be no objection to tho Industrial Congress being organised.

(c) and (d) According to the Federation, an expenditure of a little over Rs. 3,000 was incurred by the then Vice-Chairman after the Govern91

ment's views were made known. All expenditures incurred by the Federation are subject to audit.

Representation of department of Telecommunications for redaction in Excise and Customs Duties

598. SHRI RAOOF VALIULLAH: 'Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Department of Telecommunications had represented to Finance, Ministry to reduce customs and excise duties and whether an assurance was given to the Depart ment to provide duty reliefs to the tune of Rs. 200 crore;
- (b) what is the total allocation for 1988-89 annual plan and what will be the payment towards customs and excise duties out of that;
- (c) whether DOT has demanded an increase in its plan size and budgetary support; if so, for what purpose; and
- (d) whether some MPs demanded -that budgetary support should not be given to DOT in view of its capacity to raise internal resources if so, what fa the reaction of the Government thereto?

THE MINISTER OF ENERGY AND THE MINISTER OF COMMUNICATIONS (SHRI VASANT SATHE): (a) Department of Telecommunications had represented to Ministry of Finance in November, 1987 to reduce the rate of customs duty and excise duty on Telecommunications equipments. No specific assurance was given by Department of Revenue to the Department of Telecommunication about the-duty relief.

(b) The approved plan outlay for 1988-89 for Telecommunications services is Rs. 1700 crores including customs duty, component of Rs. 200 crores. There is no separate provision for excise duty. . -

- (c) A case has been taken up for increasing the plan outlay to Rs. 2000 crores without any additional bud getary support. The additional amount is to" be met through public borrowings.
- (d) There is a budgetary support of Rs. 245.65 crores to DOT during 1988-89. We are not aware if some MPs have made any demand that budgetary support should not be given to DOT.

सरकारी उपकर्मों द्वारा मितव्ययिता के मापवण्डों का शालन न किया जाना

599. भी शरद भारत : क्या उद्योग मंत्री यह बताने की क्षण करेंगे कि :

- (क) क्या यह सच है कि भारत में सरकारी उपक्रमों द्वारा मितव्ययिता के माप-दण्डों का पालन नहीं किया जा रहा है;
- (ख) इन उपक्रमों में फिजूलखर्ची को रोकने के लिये सरकार द्वारा क्या कदम उठाये जा रहे हैं;
- (ग पिछले पांच वर्षों के दौरान इन उपक्रमों के कितने अधिकारियों को फिजूल-खर्ची करने के लिये दोषी पाया गया ; ग्रौर
- (घ) इन प्रधिकारियों के नाम क्या हैं भीर उनके विरुद्ध की गयी कार्यवाही का ब्यौरा क्या है ?

उद्योग मंत्री (श्री जे॰ बेंगल राव):
(क) श्रीर (ख) जी, नहीं। सरकार ने
सरकारी क्षेत्र के उपक्रमों को विभिन्न क्षेत्रों
जैसे यात्रा, ग्रातिष्य—सत्कार, सम्मेलनों,
प्रचार ग्रादि का खर्च मटाने/स्यगित करने
के लिये समय-समय पर विभिन्न श्रनुदेश
जारी किये हैं।

(ग) भीर (घ) भारत सरकार को सरकारी क्षेत्र के उपक्रमों के किसी अधिकारी द्वारा फिजूलखर्ची सम्बन्धी मामले की अब तक कोई सूचना प्राप्त नहीं हुयी है ।